

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3237
ANSWERED ON:19.08.2004
CLEARING OF MUSIC AND VIDEO ALBUMS
Kurup Adv. Suresh

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the criteria fixed for clearing music and video albums to release;
- (b) whether the Government is aware of the statement made by the Chairman of Censor Board of Film Certification (CBFC) that the Censor Board should clear the music video albums in the country;
- (c) if so, whether the Government propose to take decision in this regard;
- (d) if so, the time by which the final decision is likely to be taken in this regard; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND CULTURE (SHRI S. JAIPAL REDDY)

(a) to (e) As per the Cinematograph Act, 1952, and Cinematograph (Certification) Rules, 1983 all films including videos are required to be certified by the Central Board of Film Certification before public exhibition. The Central Board of Film Certification (CBFC) certifies film and video content in terms of the various provisions under the Cinematograph Act, 1952 and the guidelines notified by the Government.